

iv) Loss of property owing to confiscation and/or attachment.

v) Permanent incapacitation during firing or lathi charge.

vi) Loss of Job (Central or State Government) and thereby means of livelihood.

vii) Punishment of 10 or more strokes of caning/flogging.

Families of martyrs and freedom fighters no longer alive, are also eligible for grant of freedom fighters person. Applications should be produced along with official documentary evidences acceptable certificates prescribed under the Pension Scheme in support of claimed suffering/sufferings.

**Special Facilities to Extra
Departmental Employees of
Hilly Area**

2803. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether similar norms have been fixed by the Government for the Extra Departmental Employees engaged in plain and hilly areas;

(b) if not, the reasons therefor;

(c) whether the Government propose to give special facilities to Extra Departmental Employees and pay scale equal to the departmental employees; and

(d) if not, the details of the facilities provided by the Government to those employees engaged in hilly areas?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir.

(b) Does not arise.

(c) As ED Agents are only part-time employees of the Department, special facilities like grant of pay scale equal to the Departmental employees cannot be extended to them.

(d) No Special facilities are provided by the Government to the ED agents employed in the Hilly Areas.

[English]

Facilities for Tribes of Plains and Foot-Hills

2804. SHRI RAMA KRISHNA KONATHALA: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to extend the scope of I.T.D.P. (Integrated Tribal Development Project) for the tribes living in plains and foot hills;

(b) whether the Government have indentified the villages, families and population of tribes living in plains which are deprived of facilities provided by I.T.D.P.; and

(c) if so, the steps taken by the Government to extend the benefits to those tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Taiuks/Tehsils, Developmental blocks with 50% tribal concentration were indentified as ITDPs. The tribes living in plains and foot hills are also covered under these ITDPs.

(b) and (c). The Scheduled Tribe families not covered under Integrated Tribal Development Project (ITDPs) are covered under Modified Area Development Approach (MADA) with 10,000 population out of which 50% will be Scheduled Tribes and clusters

having 5,000 population out of which 50% are Scheduled Tribes in each cluster. In addition, the tribals identified as Primitive Tribal Groups (PTGs) are also assisted.

Proposal to Increase Capacity of Nagercoll T.V.

2805. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to increase the capacity of the Nagercoll T.V. Station so as to enable it to cover at least the entire Kanya Kumari District in Tamil Nadu; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRUVAS): (a) and (b). Besides the low power TV transmitter functioning at Nagercoll, parts of Kanyakumari district receive TV service from the high power TV transmitter operating at Kodaikanal. There is no proposal at present either to augment the power of the existing transmitter at Nagercoll or to replace the same by a high power transmitter. It would nevertheless be Doordarshan's endeavour to strengthen TV service in the district depending upon the availability of adequate resources for the purpose.

Recognition of Dusandh Caste as Scheduled Caste

2806. SHRI RATILAL KALIDAS VARMA: Will the Minister of WELFARE be pleased to state:

(a) whether Dusandh Caste is recognised under the Scheduled Caste amendment order 1956-76-82 Act; and

(b) if so, the reasons for which it is not

recognised in Delhi whereas the people of this Caste have been living in Delhi for the last 40 years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Dusandh has been notified as Scheduled Caste in relation to any State or U.T.

Telex Facilities in Tirpur, Tamil Nadu

2807. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications for telex facilities pending in Tirpur, Tamil Nadu with the Government; and

(b) the time by which these are likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 265.

(b) The existing Telex Exchange is likely to be expanded by another 250 lines, during the year 1992-93. Considerable proportion of the waiting list will be cleared subsequently within a period of six months from the date of expansion of the existing telex exchange.

Mess Charges to Inmates of Social Welfare Hostels

2808. SHRI DATTATRAYA BANDARU: Will the Minister of WELFARE be pleased to state:

(a) whether the Mess charges being paid to the inmates Social Welfare Hostels are inadequate and are not commensurate with the hike in prices; and

(b) if so, whether there is any proposal to evolve a Uniform Policy throughout the country in this regard and the payment of